

INTRODUCTION

On a motion moved in, and adopted by the House, Bills are from time to time referred to Select Committees composed of members specifically named in the motion. Bills may likewise be referred to Joint Committees, with the concurrence of the Rajya Sabha, composed of members of both the Houses. Such Select or Joint Committees are ad hoc Committees which are appointed for consideration of particular Bills referred to them.

Select or Joint Committees on Bills are appointed at the first stage of the second reading of a Bill in the House. At this stage, the member in-charge of the Bill may himself move that the Bill be referred to a Select Committee of the House or to a Joint Committee of the Houses with the concurrence of the Rajya Sabha. If the motion moved by the member in-charge is that the Bill be taken into consideration, any other member may move an amendment for the reference of the Bill to a Select or Joint Committee. When the motion or amendment, as the case may be, is adopted, the Bill stands referred to a Select Committee, and in case the Bill is to be referred to a Joint Committee, the motion or amendment, as adopted, is transmitted to the Rajya Sabha for their concurrence and appointment of members of that House on the Committee.

The Select or Joint Committee considers the Bill clause by clause just as the two Houses do. Amendments can be moved to various clauses by the members of the Committee. The Committee can also take evidence of associations, public bodies or experts who are interested in the Bill. After the Bill has thus been considered, the Committee submits its report to the House.

Reference of The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Second Amendment) Bill 2015 to the Joint Committee

The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Second Amendment) Bill 2015 pending in Lok Sabha has been referred to a Joint Parliamentary Committee of both the Houses for examination and presenting a Report to Parliament.

The aforesaid Bill was introduced in Lok Sabha on the 11th May, 2015 and was taken up for consideration on the 12th May, 2015. On a Motion moved and adopted by Lok Sabha and concurred by Rajya Sabha, the Bill has been referred to a Joint Committee of the Houses consisting of 30 Members, 20 from Lok Sabha and 10 from Rajya Sabha with instructions to make a report to the House by the first day of the first week of the next Session.

The Bill seeks to amend certain provisions of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

Hon'ble Speaker appointed Shri S.S. Ahluwalia, M.P. as the Chairperson of the Committee w.e.f. 15th May, 2015.

Note: The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 and the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Second Amendment) Bill, 2015 have been uploaded on Lok Sabha website (http://164.100.47.134/committee/other_Committees.aspx).